

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**M.A. No.60/1564/2018
O.A. No.60/1207/2018
M.A. No.60/1563/2018**

Date of decision: 30.11.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).**

...

1. Sukhpreet Kaur, age 37 years, W/o Sh. Amandeep Singh, working as TGT (Punjab), Government Model Senior Secondary School, Sector 23-A, Chandigarh, R/o #3288, First Floor, Sector 23-D, Chandigarh. Group C.
2. Neeru Sharma, age 41 years, D/o Sh. Manohar Lal Sharma, working as TGT (Science-Medical), Government Model Senior Secondary School, Sector 23-A, Chandigarh, R/o #376, Dhanas, Chandigarh. Group C.
3. Meena Kumari, age 39 years, w/o Sh. Rajesh Kumar, working as TGT (Hindi), Government High School (Smart School), Sector-50, Chandigarh R/o #1611/C, Sector 35-B, Chandigarh. Group C.
4. Monika, age 39 years, w/o Sh. Raman Kumar, working as TGT (Hindi), Government Middle School, Palsora Colony, Sector-56, Chandigarh, R/o # 546/1, Sector 41-A, Chandigarh. Group-C.
5. Renu Chandel, age 39 years, W/o Sh. Ritesh Guleria, working as TGT (English), Government Model senior Secondary School, Sector 37-B, Chandigarh, R/o #3345, Sector 40-D, Chandigarh. Group-C.

6. Navneet Kler, age 42 years, W/o Sh. Chandan Takhi, working as TGT (English), Government Senior Secondary School, Sector 39-C, Chandigarh. R/o # 865, Sector 40-A, Chandigarh. Group-C.
7. Rajnish Kamboj, age 40 years, W/o Sh. Shiv Kumar, working as TGT (Science-Medical), Government Model Middle School, Sector 45-A, Chandigarh, R/o # 2248, Sector 71, Mohali. Group-C.
8. Manisha Seth, age 40 years, W/o Sh. Manu Sharma, working as TGT (Science-Non Medical), Government High School, Kajheri, Chandigarh, R/o #1678, Phase-10, Mohali. Group-C.
9. Smitha Narang, age 38 years, W/o Sh. Vinay Kumar Arora, working as TGT (English), Government Model Senior Secondary School, Karson, Chandigarh, R/o # 1433-B, Sector 61, Chandigarh. Group-C.



... APPLICANTS

1. Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Deluxe Building, Sector 9, Chandigarh through Special Secretary Finance, Chandigarh Administration-160009.
2. Secretary Education, Chandigarh Administration, U.T. Civil Secretariat, Deluxe Building, Sector 9, Chandigarh-160009.
3. Director Public Instructions (Schools), Union Territory, Chandigarh Administration, Sector 9, Chandigarh-160009.
4. District Education Officer, Union Territory, Chandigarh Administration, Deluxe Building, Sector 9, Chandigarh-160009.

... RESPONDENTS

Present: Sh. Barjesh Mittal, counsel for the applicants.
Sh. Arvind Moudgil, counsel for the respondents.

ORDER (Oral)

...

SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsel for the parties are in agreement that this O.A. can be disposed of in terms of the view taken by this Court in O.A. No.60/690/2018 titled **Manish Kumar & Ors. vs. U.T. Chandigarh & Ors.** decided on 25.10.2018. Relevant paras of the order read as under:-

“5. Learned counsel for the parties are in agreement that this matter can be disposed of in view of letter dated 24.01.2018 (Annexure A-11) issued by the UT Administration adopting the notification dated 25.10.2012 of the Punjab Govt. whereby approval has been accorded for change of option for revised scale on the condition that the salary will be fixed on notional basis.

6. Learned counsel for the respondents submitted that this O.A. may be disposed of while quashing the impugned orders dated 1 05.05.2018 and 16.05.2018 (Annexure A-1 and A-1/1) whereby the request of the applicants for change of option for revised pay structure has been rejected, and the matter may be remitted back to the respondents to allow the applicants to give their revised option for fixation of pay and accordingly they will fix their pay.

7. In view of the above specific statement by the learned counsel for the respondents, the impugned orders (Annexure A-1 and A-1/1) are hereby quashed and the matter is remitted back to the respondents to consider the case of the applicants in view of notification dated 24.01.2018 (Annexure A-11) and allow them to give fresh option for fixation of their pay.

8. Accordingly, the O.A. stands disposed of. MA No.060/00874/2018 also stands disposed of.”

2. Accordingly, the O.A. stands disposed of in the same terms as in the case of Munish Kumar & Ors. (supra). All the pending MAs also stand disposed of accordingly.

**(AJANTA DAYALAN)
MEMBER (A)**

Date: 30.11.2018.
Place: Chandigarh.

‘KR’

**(SANJEEV KAUSHIK)
MEMBER (J)**